

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : P Maheswari
Vs
Gokula Kannan Benefit Fund Ltd

MAIN PETITION NUMBER : CP1418/IB/2018

(IA/MA) APPLICATION NUMBERS

IA(IBC)/977(CHE)2024

ORDER

Present: Mr. V.Manivannan, Ld. Counsel for Liquidator.

Heard.

It is reported by the Registry that due to oversight, the order of this Tribunal dated 11.03.2024 could not be complied with.

It is stated that compliance will be made within a week.

This application is for extension of the liquidation timeline upto 25.09.2024.

The reasons have been stated in para 15 of the application.

Considering the reasons stated, the timeline for liquidation is extended till 25.09.2024.

IA(IBC)/977(CHE)2024 is **disposed of.**

Applicant is directed to collect the warrants from the Registry in terms of the order dated 11.03.2024.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**